

(3)

Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 334 of 2007

Tuesday, this the **08th** day of **May**, 2007

Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)

Om Prakash Sahu, aged about ____ years, Son of Late Heera Lal Sahu, R/o H.No. 41/25, Naya Chowk, KANPUR NAGAR.

Applicant

By Advocate Sri R.K. Shukla

Versus

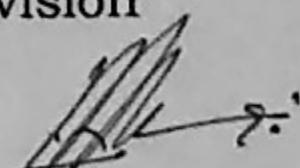
1. Union of India, Through the Secretary, Ministry of Defence, Deptt. Of Defence Production & Supplies, NEW DELHI-11.
2. The Addl. Director General, Ordnance Factories OEF Group HQrs., 'Ayudh Upaskar Bhawan', G.T. Road, KANPUR NAGAR.
3. The General Manager, Ordnance Equipment Factor, KANPUR.

Respondents

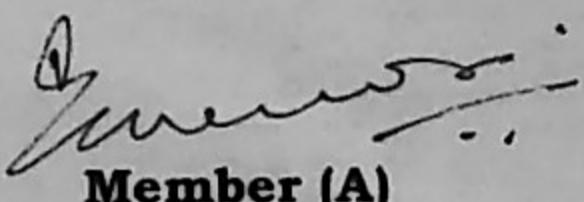
ORDER

By Ashok S. Karamadi, J.M.

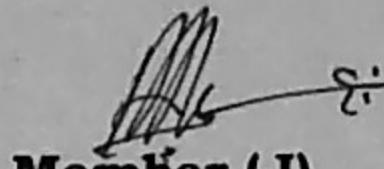
This application is filed, seeking direction to the respondents for consideration of his representation dated 20.03.2004 made in pursuance of the Order dated 20.11.2003 passed in the Review Application. Thereafter, the applicant has also made representation on 21.08.2006. Inspite of the fact that the applicant has made number of representations to the authority concerned, as on today there is no communication from the respondents, stating that the said representations are considered and necessary orders were passed. Failing to do so, this application is being filed. On perusal of the pleadings, it transpired that the applicant was in service and at the fag end of superannuation, he has preferred an Original Application for correction of his date of birth and that O.A. was dismissed. Thereafter, he filed a Review Application, which was also dismissed. However, liberty was given to the applicant to make a representation to the respondents in view of the amended provision



with regard to the age of superannuation of Central Government employee from 58 to 60 years. Having regard to the subsequent fact, the applicant had made above said representation to the respondents. As the respondents have not passed any speaking and reasoned order on the representation of the applicant, we thought it just and proper to direct the respondents to pass a speaking and reasoned order on the representation of the applicant within a period of three months from the date a certified copy of this order is produced before them. Accordingly, we direct the respondents to decide the representation of the applicant dated 20.03.2004 made in pursuance of the Order dated 20.11.2003 passed in the Review Application within a period of three months from the date a certified copy of the Order is produced before them. The O.A. stands disposed of at the admission stage itself. No order as to costs.



Member (A)



Member (J)

/M.M./